

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

T P No.26/2016
(C P No.80/2000)

With

T.A.No.40/2016 (C.A.No.112/2014), T.A.No.41/2016 (C.A.No.90/2013), T.A.No.45/2016
(C.A.No.38/2013), T.A.No.47/2016 (C.A.No.715/2010), T.A.No.48/2016 (C.A.No.473/2011),
T.A.No.51/2016 (C.A.No.155/2000), T.A.No.52/2016 (C.A.No.421/2011), T.A.No.53/2016
(C.A.No.464/2010), T.A.No.54/2016 (C.A.No.478/2010), T.A.No.56/2016 (C.A.No.376/2011),
T.A.No.58/2016 (C.A.No.136/2010), & T.A.No.60/2016 (C.A.397/2011)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Sajay Kumar Singh (substituted)

... Petitioners

-Versus-

M/s Bogidhola Tea & Trading Co. Pvt. Ltd. &
Others

... Respondents

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

Date of Order: 20th February 2018.

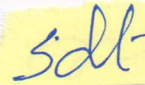
T.A.No.51/2016 (corresponding to C.A.155/2000)

Mr S. Saikia & Mr D.K. Bagchi, learned Advocates, are present representing the applicant/petitioner. Mr S.K. Singh, applicant/petitioner and Mr A.K. Singh (s/o of Late T.K. Roy), substituted respondent No.3 are also present in person. None represents the respondent No.2 before this Bench today.

2. On the other hand, Ms A. Kapinjal, learned Advocate, submits that Mr B. Kaushik, learned Advocate, has fallen sick all of a sudden and as such, he could not be present today on behalf of respondent Nos.1 & 4. Mr P.K. Roy, respondent No.2

remained absent without steps although posting of this proceeding had been communicated long back.

3. List this matter on 13.03.2018 for hearing.
4. Copy of the order be communicated to all concerned by the Registry by email.



Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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